

FORM A

(See Sub-Rule (1) of Rule 9)

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VAASAN MEDICAL CENTER (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VAASAN MEDICAL CENTER (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/03/2010
3.	Authority under which corporate debtor is incorporated / registered.	ROC - Chennai
4.	Corporate Identity No. of Corporate Debtor.	U85100TN2010PTC075214
5.	Address of the registered office and principal office (if any) of corporate debtor.	15-A, MAIN ROAD THILLAINAGAR TRICHY TAMILNADU 620018 INDIA
6.	Insolvency commencement date in respect of corporate debtor.	Pronounced on 01 st November, 2021 Received on 02 nd November, 2021
7.	Estimated date of closure of insolvency resolution process.	01/05/2022
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional.	Mr. Kedarram Ramratan Laddha IBBI/IPA-001/IP-P00586/2017-18/11115 Membership No.: IP/P-00586
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board.	B-1002, Mondeal Square, Nr Prahladnagar Garden, S G Highway, Ahmadabad, Gujarat, 380015 India. E-Mail: irpkedar@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional.	B-1002, Mondeal Square, Nr. Prahladnagar Garden, SG Highway, Ahmedabad - 380015.
11.	Last date for submission of claims	26/11/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink for relevant forms: https://ibbi.gov.in/home/downloads (b) Details of Authorised representative: N.A

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a Corporate Insolvency Resolution Process against VAASAN MEDICAL CENTER (INDIA) PRIVATE LIMITED,

order was pronounced on 01st November, 2021 and received on 02nd November, 2021 vide Order No. IBA/1437/2019.

The creditors of **VAASAN MEDICAL CENTER (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 16th November, 2021 to the Interim Resolution Professional at the address mentioned at entry No. 10.

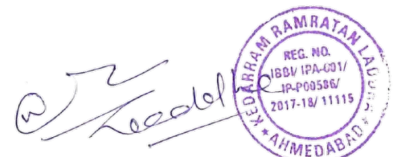
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12th November 2021

Place: Ahmedabad



Mr. Kedarram Ramratan Laddha
Interim Resolution Professional